

17/8

FIR No.468/2020
PS Ranhola
U/s 457/380/411/34 IPC
17.08.2020

Present: Ld. APP for the State through Cisco Webex.
Ms. Vinita Raghav, Ld. Remand Advocate for accused Sumit.

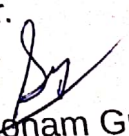
Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 457/380/411/34 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sanam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

copy sent to jail

7/18
145
FIR No.204/2019
PS Ranjeet Nagar
U/s 392/411/34 IPC
17.08.2020

Present: Ld. APP for the State through Cisco Webex.
Ms. Vinita Raghav, Ld. Remand Advocate for accused Ajay.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 392/411/34 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.

Copy sent to jail
(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

17/8 268
FIR No. WDMN-000380/2020
PS : Moti Nagar

17.08.2020

This is an application moved by applicant Smt. Sapna seeking rectification/correction in the order of superdari passed by the Court on 05.08.2020.

Present:- Ld. APP for the state.
Applicant Smt. Sapna in person.

It is stated by applicant that vide order dated 05.08.2020, superdari application of vehicle bearing no. DL-6SAV-3608 was allowed by the Court, however, same was ordered to be released in favour of registered owner i.e. son of the applicant (who has already expired) instead of lawful owner i.e. the applicant.

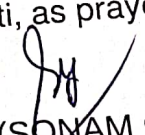
Heard. Perused.

Death certificate has been filed. Original seen.

For the reasons stated, the present application is allowed and vehicle bearing no. DL-6SAV-3608 be released to the mother of the applicant in view of terms of order dated 05.08.2020.

Application stands disposed of.

Copy of this order be also given dasti, as prayed for.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 17.08.2020

सपना

2
17/8

263

FIR No.437/2020
PS Moti Nagar
U/s 356/379/34 IPC
17.08.2020

Present: Ld. APP for the State through Cisco Webex.
Sh. M.L. Gupta, Ld. Counsel for accused Devinder Singh @
Prince through Cisco Webex..

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 356/379/34 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

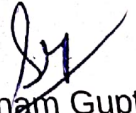
Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be sent to the Ld. Counsel for applicant/accused through e-mail/whatsapp.

Copy sent to jail,


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

1/18

24/

होनाम गुप्ता
BONAM GUPTA
महिला न्यायालय-02
MM Mahila Court-02
जिला न्यायालय, कगारा नं. 158, प्रथम तल
West District, Room No. 158, 1st Floor
श्रीरा हजारी न्यायालय, दिल्ली
The ... Court, Delhi.

FIR No.481/2020
PS Punjabi Bagh
17.08.2020

This is an application for releasing vehicle bearing no. DL-6SBD-6016 on Superdari.

Present:- Ld. APP for the State.

Ld. Counsel for applicant/registered owner.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court Of India case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

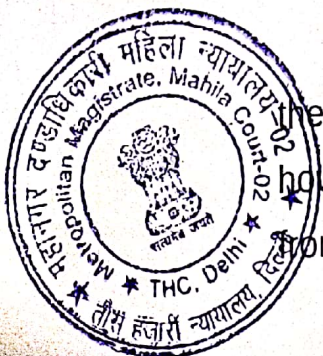
(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

[Signature]

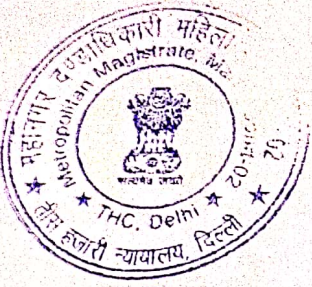


bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020



355
17/8.
FIR No. 397/2020
PS : Mundka
U/S 356/34 IPC

17.08.2020

This is an application for release of jamatalashi articles.

Present:- Ld. APP for the state through Cisco Webex.
Ld. Counsel the applicant/accused.

Reply filed by IO.

Application perused. Submissions heard.

As per the reply, the IO has no objection to release the jamatalashi articles of applicant to him. In view of the aforesaid, application stands allowed. Let the articles retained during jamatalashi be released to the applicant/accused.

Application is disposed off accordingly.

Copy of this order be given dasti to the applicant/ accused as per request.

(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

Copy Received
Sonam Gupta
Mundka
17-08-2020

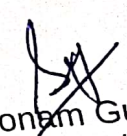
26
17/8

FIR No.627/2020
PS Ranhola
U/s 302 IPC
17.08.2020

This is an application moved U/s 9 read with 94 of Juvenile Justice (care & Protection of Children) Act, 2015 for passing an order and directions for transferring the applicant to the Juvenile Justice Board-III, Mukherjee Nagar for age determination.

Present: Ld. APP for the State through Cisco Webex.
Ld. Counsel for applicant through Cisco Webex.

It is already 03:30 PM and I have to record statements in nine applications U/s 164 Cr.P.C. Thus, no time left.
Matter be put up on 18.08.2020 before Duty MM.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.195/2019
PS Hari Nagar
U/s 354/506/509 IPC
17.08.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.
IO in person.

Put up for consideration on 25.11.2020.

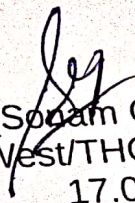

(Sanam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.446/2019
PS Hari Nagar
U/s 354/506/509 IPC
17.08.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.
IO in person.

Put up for consideration on 27.11.2020.

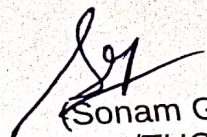

(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.563/2017
PS Hari Nagar
U/s 498A/34 IPC
17.08.2020

Fresh Charge-sheet filed.

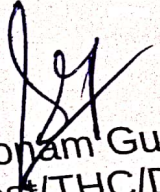
Present: Ld. APP for the State through Cisco Webex.
IO in person.

Put up for consideration on 26.11.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.292/2020
PS Mundka
U/s 392/411/34 IPC
17.08.2020

Present: Fresh Charge-sheet filed.
Ld. APP for the State through Cisco Webex.
IO in person.
Accused is stated to be in JC.
Put up for consideration before concerned Court on
24.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.317/2020
PS Mundka
U/s 25 Arms Act
17.08.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.

IO in person.

Accused is stated to be in JC.

Put up for consideration before concerned Court on

24.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.605/2018
PS Mundka
U/s 323/325/341/34 IPC
17.08.2020

Fresh Charge-sheet filed.

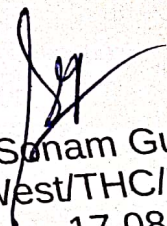
Present: Ld. APP for the State through Cisco Webex.

IO in person.

Accused persons are stated to be on police bail.

Put up for consideration before concerned Court on

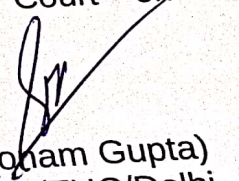
08.09.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.321/2020
PS Kirti Nagar
U/s 328/342/376/406/506 IPC
17.08.2020

Fresh Charge-sheet filed.
Present: Ld. APP for the State through Cisco Webex.
IO in person.
Accused is stated to be in JC.

Put up for consideration before concerned Court on
22.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

FIR No.0316/2020
PS Mundka
U/s 376/506/34 IPC
17.08.2020

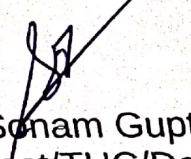
Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.

IO in person.

Put up for consideration before concerned Court for

22.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

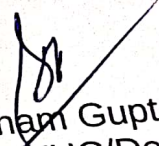
FIR No.320/2020
PS Kirti Nagar
U/s 342/376/506 IPC
17.08.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.
IO in person.
Accused is stated to be in JC.

Put up for consideration before concerned Court on

22.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

E-FIR No.010877/2019
PS Patel Nagar
U/s 411 IPC
17.08.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.

IO ASI Hari Bhushan in person.

Accused is stated to be in JC.

Let production warrants of accused be issued for 31.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020

E-FIR No.012157/2020
PS Patel Nagar
U/s 411 IPC
17.08.2020

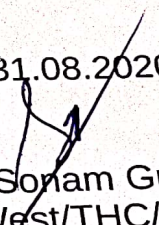
Fresh Charge-sheet filed.

Present: Ld. APP for the State through Cisco Webex.

IO ASI Hari Bhushan in person.

Accused is stated to be in JC.

Let production warrants of accused be issued for 31.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
17.08.2020